

and 4th June, 1957 recommended that the State Governments should exempt books from the purview of their local State Sales Tax; and

(b) if so, which of the States have accepted this recommendation and are acting upon it?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) The reactions of the State Governments are awaited.

Payment of Compensation to the Victims of Police Firing

1400. Shri Yajnik: Will the Minister of Home Affairs be pleased to state—

(a) the amount of compensation that has been paid to the dependants of the person who died due to the police firing near the Bhangi Colony in Delhi recently; and

(b) the amount of compensation paid to the wounded or their families?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Nil

(b) Nil.

Arrest of Pakistani Nationals

**1401. { Shri D. C. Sharma:
Dr. Ram Subhag Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi Police has arrested several Pakistani nationals who had entered Delhi, without passports or other necessary travelling documents;

(b) if so, their number during the months of May to August, 1957, month-wise; and

(c) whether any one of them is suspected of having a hand in the explosions in Delhi in which several persons were killed or injured?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) May, 1957—13, June, 1957—8, July, 1957—12, August, 1957—8 (upto 29th August).

(c) No.

Monuments of National Importance in Bombay

1402. Shri Pangarkar: Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of monuments of national importance in the State of Bombay where repairs have been undertaken during the period from 1954-55 to 1957-58 (so far); and

(b) the expenditure incurred for carrying out these repairs during the same period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b) The information is being collected and will be laid on the Table of the House in due course

Grants for Removal of Untouchability

1403. Shri Wasnik: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 431 on the 29th May, 1957 and state:

(a) the total amount sanctioned State-wise for the removal of untouchability and for the welfare schemes of Scheduled Castes for the first Five Year Plan period;

(b) the amount that each State did not spend during the first Five Year Plan period from the sanctioned amount for these schemes;

(c) the amount that is not spent State-wise from the sanctioned amount for the period 1956-57 for these schemes; and

(d) the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Attention is invited to the Statement laid on the Table of the House in reply to part (c) of Shri Wasnik's Unstarred Question No. 431 dated the 29th May, 1957.

(b) A Statement giving the information so far received from the State Governments is laid on the Table of Lok Sabha.